

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 4 in

Petition(s) for Special Leave to Appeal (Civil) No(s).22709/2004

(From the judgement and order dated 12/12/2002 in CWP No. 4160/2001 of
The

HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BIRENDER SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(For clarification/ direction and office report)

(for final disposal)

Date: 04/04/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr. Ravindra Shrivastava, Sr. Adv.

Mr. Ranbir Singh Yadav, Adv.

Mr. Kunal Verma, Adv.

Mr. Arjun Garg, Adv.

Mr. S.K. Srivastava, Adv.

Mr. Rajul Shrivastava, Adv.

Mr. M. Mamman, Adv.

For Respondent(s)

Mr. Pradeep Dahiya, Adv.

Mr.T.V.George,Adv.

UPON hearing counsel the Court made the following

O R D E R

Put up after two weeks.

(K.K. Chawla)

Court Master

(Radha R. Bhatia)

Court Master